

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00544/2014**

Jabalpur, this Wednesday, the 10<sup>th</sup> day of October, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Lokesh Atariya, S/o Omkar Lal Atariya, aged about 32 years, R/o  
401, P&T Colony, Lakshanpura Road No.1, Ratlam, M.P. 457001  
**-Applicant**

**(By Advocate – Shri M.N. Banerjee)**

**V e r s u s**

1. Union of India through Chairman Railway Board, Rail Bhawan,  
Rafi Marg, New Delhi 110001.

2. Chairman, Railway Recruitment Board S.T. No.34, Second  
Floor, Madhya Marg Sector 7-C, Chandigarh 160019

**- Respondents**

**(By Advocate – Shri Vijay Tripathi)**

**ORDER (O R A L)**

**By Navin Tandon, AM.**

The applicant had appeared for recruitment conducted by  
Chairman, Railway Recruitment Board, Chandigarh.

2. During the course of argument, learned counsel for the  
respondents raised the question of jurisdiction. He placed the  
orders dated 24.08.2015 passed by our coordinate Bench Patna in  
Original Application No.050/00628/2015 (**Manoj Kumar Yadav**

vs. **The Union of India & Ors.**), which was upheld by the Hon'ble High Court of Patna in Civil Writ Jurisdiction Case No.778 of 2016. He also placed reliance on our order dated 04.07.2018 in Original Application No.200/00245/2017 (**Virendra Kumar Mishra vs. Union of India & Ors.**), wherein it has been held that jurisdiction falls under the Bench where the concerned Railway Recruitment Board is situated.

3. We have considered the matter and find that this Original Application does not fall within the jurisdiction of this Bench.

4. Accordingly, O.A is dismissed for want of jurisdiction. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

am/-